

CENTRAL ADMINISTRATIVE TRIBUNAL

JAIPUR BENCH, JAIPUR

ORDERS OF THE BENCH

Date of Order: 6.1.2015

OA No.291/00011/2015

Mr. P.N.Jatti, Counsel for the applicant.

Heard the learned counsel for the applicant. The Ld. Counsel for the applicant submitted that the applicant is entitled to Medical Allowance @ Rs.100/- and the increased amount of the Medical Allowance as per the O.M. No.45/7/97-P & PW(C) dated 19.12.1997. That the respondents have not sanctioned the Medical Allowance to the applicant. The applicant has submitted a representation to the respondent No.1 on 28.6.2014(Ann.A/1) but the same has not been decided so far by the respondent No.1. That the applicant is a retired employee and he is not being given the benefit of the order dated 19.12.1997. The Ld. Counsel for the applicant submitted that he wants to submit a fresh representation to the respondent No.1 and prayed that the respondent No.1 be directed to consider and decide the representation according to the provisions of law expeditiously.

Anil Kumar

Contd.....P/2

(2)

Having heard the Ld. Counsel for the applicant, the applicant is at liberty to file a fresh representation before the respondent No.1 i.e. the Secretary to the Govt. of India, Ministry of Health and Welfare, Department of Ayush, New Delhi within a period of one month from the date of receipt of a copy of this order. If such a representation is filed then the respondent No.1 is directed to consider and decide the representation of the applicant according to the provisions of law by a reasoned and speaking order expeditiously but not later than 3 months from the date of receipt of the representation.

The applicant is also directed to provide a copy of Paper Book of the OA along with a copy of the representation to the respondent No.1.

With these directions the OA is disposed of.

Anil Kumar
(ANIL KUMAR)
ADMINISTRATIVE MEMBER

Adm/